



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Apr/202425/1

DATED: 15/05/2024

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Apr/202425/1 dated 15/05/2024 of Norms Committee - II for the year 2024-25 was held on 15/05/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SHRI ALAXHENDRA, SCIENTIST 'C'	MEITY
2	SHRI R.K. JAISWAL, D.O.	MHI

3	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
4	SHRI S.K. JAIN, CONSULTANT	DPIIT
5	SHRI V. C. AGARWAL, CONSULTANT(TEC-3)	TECHNICAL CONSULTANT, DGFT
6	SHRI S.K. BHATNAGAR, CONSULTANT(SKB)	TECHNICAL CONSULTANT, DGFT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006631AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	2 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00004398AM23
RA File Number	072404000046 AM15
Licence No and Date	0710104232/20/05/2014
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	3 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00004392AM23
RA File Number	072404000370 AM15
Licence No and Date	0710107425/14/01/2015
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	4 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	THERMOPADS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00007662AM24
RA File Number	092404000697 AM16
Licence No and Date	0910063313/22/02/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 13.05.2024, as under: I. IMPORT ITEM NO 1 – 186.68 KG II. IMPORT ITEM NO 2 – 58.95 KG III. IMPORT ITEM NO 9 – 48.92 KG Note: (DESCRPTION OF IMPORT AT SI.NO.09 MAY BE AMENDED TO READ AS PIGMENT DEEP COFFEE) RA concerned may take suitable consequential action accordingly.	

Case No.	5 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00003159AM24
RA File Number	072404000312 AM18
Licence No and Date	0710112822/14/02/2018
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	6 / NC/2/MEET/Apr/202425/1
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Case Status	Case Approved
Party Name	VIKARSH NANO TECHNOLOGY AND ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00005497AM24
RA File Number	NA
Licence No and Date	3110067035/26/04/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 13.05.2024, as under: I. The firm may be allowed to import Nano Crystalline Alloy Ribbon as raw material for the manufacturing of export product Nano Crystalline Core with 3% wastage on net content basis. RA concerned may take suitable consequential action accordingly.	

Case No.	7 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00003530AM24
RA File Number	072404000010 AM19
Licence No and Date	0710113220/02/05/2018
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	8 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00007656AM24
RA File Number	052404000153 AM19
Licence No and Date	0510406879/15/06/2018

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	9 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	VIKARSH NANO TECHNOLOGY AND ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00005496AM24
RA File Number	NA
Licence No and Date	3110067083/16/06/2018

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 13.05.2024, as under:

- I. The firm may be allowed to import **Nano Crystalline Alloy Ribbon** as raw material for the manufacturing of export product **Nano Crystalline Core** with **3% wastage** on net content basis.

RA concerned may take suitable consequential action accordingly.

Case No.	10 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00005285AM23
RA File Number	039404000370 AM19
Licence No and Date	0310822618/26/07/2018

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	11 / NC/2/MEET/Apr/202425/1
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Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00149890AM22
RA File Number	052404000242 AM19
Licence No and Date	0510407345/27/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	RAVIN CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00005015AM24
RA File Number	039504001313 AM19
Licence No and Date	0310828162/04/04/2019
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	13 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00005956AM24
RA File Number	072404000137 AM20
Licence No and Date	0710115451/19/09/2019
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	14 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	NUCON AMETRA ELECTRONICS SYSTEMS PRIVATELIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007201AM24
RA File Number	NA
Licence No and Date	0910068160/05/11/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/7/2024-TSW dated 14.05.2024, as under: I. Quantity of import items at SI. No. 1, 4 to 10, 12, 14 to 17, 20, 23, 31, 35, 36, 46 to 52, 57 to 60, 67, 69 to 72, 75, 79 to 82, 85 & 88 may be allowed on net to net basis with accountability clause. II. Quantity of import items at SI. No.2, 3, 11, 13, 18, 19, 21, 22, 24 to 30, 32 to 34, 37 to 45, 53 to 56, 61 to 66, 68, 73, 74, 76 to 78, 83, 84, 86 & 87 may be allowed on net to net basis i.e. 1 Mtr/Mtr. content in the export items . RA concerned may take suitable consequential action accordingly.	

Case No.	15 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00000867AM24
RA File Number	052404000743 AM20
Licence No and Date	0510413767/02/03/2020
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	16 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00001773AM24
RA File Number	072404000309 AM20
Licence No and Date	0710116277/18/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	17 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00003737AM24
RA File Number	072404000315 AM20
Licence No and Date	0710116462/15/05/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	18 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00007567AM24
RA File Number	522404000011 AM21
Licence No and Date	5210043415/03/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	19 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00007568AM24
RA File Number	522404000077 AM20
Licence No and Date	5210043417/03/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	20 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SUMRIDHI ALUMINIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00000873AM23
RA File Number	052404000101 AM21
Licence No and Date	0510414397/15/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	21 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000203AM24
RA File Number	NA
Licence No and Date	0310836905/26/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00004737AM24
RA File Number	342404000121 AM21
Licence No and Date	3410046325/26/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. V. Reason/Justification for review of norms. VI. A copy of norms fixed earlier for the A.A., if any. The case stands deferred.	

Case No.	23 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	018105000720AM21
RA File Number	022404000063 AM21
Licence No and Date	0210210068/28/08/2020

Norms Committee Decision:
Case deferred for the comments of TE

Case No.	24 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	NICO EXTRUSIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00001152AM23
RA File Number	039504001229 AM20
Licence No and Date	0310838703/05/10/2020
Norms Committee Decision:	
Committee Report Awaited	

Case No.	25 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00005957AM24
RA File Number	072404000196 AM21
Licence No and Date	0710117132/14/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	26 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	RAINTECH INTERNATIONAL (INDIA)
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00004056AM23

RA File Number	052404000418 AM21
Licence No and Date	0510415820/10/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	27 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	018105000855AM21
RA File Number	039504000506 AM21
Licence No and Date	0310839528/12/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	28 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00045744AM21
RA File Number	05AA04020219 AM21
Licence No and Date	0511000401/23/12/2020
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	29 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00060452AM21
RA File Number	03AA04017008 AM21
Licence No and Date	0311000816/12/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	30 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00009087AM24
RA File Number	04AA04005092 AM21
Licence No and Date	0411000133/13/01/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	31 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00009129AM24
RA File Number	04AA04005671 AM21
Licence No and Date	0411000272/16/02/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have been published in	

the minutes of the meeting dated 03.10.2023.

RA concerned may take suitable consequential action accordingly

Case No.	32 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004266AM24
RA File Number	NA
Licence No and Date	5611000143/26/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Permission from MOEF & cc/cpcb/spcb for production of refined copper billets from copper scrap (birch cliff, berry, candy, cobra, clove, cocoa barley). II. Is the imported copper scrap having other wastes like pvc, rubber, aluminium, steel, etc.? What is the value thereof? The case stands deferred.	

Case No.	33 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00009124AM24
RA File Number	04AA04008613 AM21
Licence No and Date	0411000566/31/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 14.05.2024, as under:	

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	Lead Ingots, (Min Lead Content - 99.97 Percentage)	5189701.00 KGS	Lead battery plates covered by ISRI code word Rails	Wastage @6% on the net content of lead in the export item.
2	Antimonial Lead Alloy (Minimum Lead Content - 98 Percentage)	423680.00 KGS	Lead Battery Waste as per ISRI Code word Rains	Wastage @6% on the net content of lead in the export item.
3	Lead Alloy, (minimum Lead Content - 98 Percentage)	370424.00 KGS	Lead battery plates covered by ISRI code word Rails Lead Battery Waste as per ISRI Code word Rains	Wastage @6% on the net content of lead in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	34 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00007917AM24
RA File Number	13AA04002264 AM22
Licence No and Date	1311000352/21/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	35 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024

HQ File Number	HQRNORM REVIW00007575AM24
RA File Number	08AA04009205 AM22
Licence No and Date	0811001883/28/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	36 / NC/2/MEET/Apr/202425/1																			
Case Status	Case Approved																			
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED																			
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024																			
HQ File Number	HQRNORM REVIW00009125AM24																			
RA File Number	04AA04014281 AM22																			
Licence No and Date	0411001192/26/07/2021																			
Norms Committee Decision:																				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 14.05.2024, as under:																				
<table><tr><th>SL NO</th><th>EXPORT ITEM</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>Lead Ingots, Min Lead Content - 99.97 Percentage</td><td>5501887.00 KGS</td><td>Lead Battery Waste as per ISRI Code word "Rains", Avg Lead Content - 58 Percentage</td><td>Wastage @6% on the net content of lead in the export item.</td></tr><tr><td>2</td><td>Lead Alloy, Avg Lead Content - 98 Percentage</td><td>280624.00 KGS</td><td>Lead Battery Waste as per ISRI Code word "Rains", Avg Lead Content - 58 Percentage</td><td>Wastage @6% on the net content of lead in the export item.</td></tr></table>						SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED	1	Lead Ingots, Min Lead Content - 99.97 Percentage	5501887.00 KGS	Lead Battery Waste as per ISRI Code word "Rains", Avg Lead Content - 58 Percentage	Wastage @6% on the net content of lead in the export item.	2	Lead Alloy, Avg Lead Content - 98 Percentage	280624.00 KGS	Lead Battery Waste as per ISRI Code word "Rains", Avg Lead Content - 58 Percentage	Wastage @6% on the net content of lead in the export item.
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED																
1	Lead Ingots, Min Lead Content - 99.97 Percentage	5501887.00 KGS	Lead Battery Waste as per ISRI Code word "Rains", Avg Lead Content - 58 Percentage	Wastage @6% on the net content of lead in the export item.																
2	Lead Alloy, Avg Lead Content - 98 Percentage	280624.00 KGS	Lead Battery Waste as per ISRI Code word "Rains", Avg Lead Content - 58 Percentage	Wastage @6% on the net content of lead in the export item.																
RA concerned may take suitable consequential action accordingly.																				

Case No.	37 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00006894AM23
RA File Number	04AA04017104 AM22
Licence No and Date	0411001202/28/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 14.05.2024, as under:

ITEM OF EXPORT: ROTAR BLADE FOR WIND TURBINE - 54 NOS

In the description of export following should be added

Weight per blade should not be less than 23,893 kg

I. Import at following s.nos are components and may be allowed **nett to nett**

As per G.N.4

36, 37, 99 to 102,106 to 132, 134, 135, 137, 139, 149 to 152, 155, 160 to 189, 191 to 203, 205 to 209, 211 & 214

II. Import of following items are consumables may be allowed as applied for with cumulative value up to **5% of fob value**

35, 42, 48, 53, 55 to 93,96 to 98, 103 to 105, 133, 136, 140 to 148, 153, 154, 156 to 159, 190, 204, 213 & 215

I. Rest of the import items may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	38 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00153349AM22
RA File Number	05AA04067325 AM22

Licence No and Date	0511003977/03/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	39 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ELCON ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00153919AM22
RA File Number	05AA04062578 AM22
Licence No and Date	0511003984/04/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	40 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00154858AM22
RA File Number	05AA04064722 AM22
Licence No and Date	0511004021/05/08/2021
Norms Committee Decision:	
Committee Report Awaited	

Case No.	41 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024

and Date	
HQ File Number	HQRNORM APPLY 00158556AM22
RA File Number	05AA04068063 AM22
Licence No and Date	0511004071/10/08/2021
Norms Committee Decision:	
Committee Report Awaited	

Case No.	42 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00164582AM22
RA File Number	05AA04070935 AM22
Licence No and Date	0511004156/17/08/2021
Norms Committee Decision:	
Committee Report Awaited	

Case No.	43 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00193759AM22
RA File Number	56AA04005128 AM22
Licence No and Date	5611000518/25/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	44 / NC/2/MEET/Apr/202425/1
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Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00009091AM24
RA File Number	04AA04030656 AM22
Licence No and Date	0411001700/26/10/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	45 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00009092AM24
RA File Number	04AA04030655 AM22
Licence No and Date	0411001699/26/10/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	46 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00009096AM24
RA File Number	04AA04031852 AM22

Licence No and Date	0411001768/08/11/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	47 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00256760AM22
RA File Number	03AA040112344 AM22
Licence No and Date	0311008670/18/11/2021
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	48 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00257103AM22
RA File Number	07AA04034690 AM22
Licence No and Date	0711002406/18/11/2021
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	49 / NC/2/MEET/Apr/202425/1
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Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00268712AM22
RA File Number	03AA040121916 AM22
Licence No and Date	0311009002/29/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	50 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00332567AM22
RA File Number	08AX04000310 AM22
Licence No and Date	0811003883/27/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	51 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00341318AM22
RA File Number	07AX04000329 AM22
Licence No and Date	0711003134/03/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	52 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00009113AM24
RA File Number	04AX04000280 AM22
Licence No and Date	0411002826/09/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00401515AM22
RA File Number	08AX04000610 AM22
Licence No and Date	0811004514/25/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. II. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	54 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000334AM23
RA File Number	07AX04000036 AM23
Licence No and Date	0711003754/20/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	55 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00009118AM24
RA File Number	04AX04000065 AM23
Licence No and Date	0411003236/04/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00001009AM23
RA File Number	07AX04000240 AM23
Licence No and Date	0711004104/26/05/2022
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	57 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00001375AM23
RA File Number	05AX04000686 AM23
Licence No and Date	0511013198/14/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	58 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00001682AM23
RA File Number	34AX04000282 AM23
Licence No and Date	3411002435/27/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	59 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00002200AM23
RA File Number	52AX04001584 AM23

Licence No and Date	5211002874/22/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	60 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00002595AM23
RA File Number	52AX04001602 AM23
Licence No and Date	5211003016/11/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	61 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ANJANEY FERRO ALLOYS LTD.
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00002665AM23
RA File Number	26AX04000022 AM23
Licence No and Date	2611000666/17/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	62 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	AVON TUBETECH PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024

and Date	
HQ File Number	HQRNORM APPLY 00002679AM23
RA File Number	05AX04001402 AM23
Licence No and Date	0511014333/17/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	63 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	CRI LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004988AM23
RA File Number	NA
Licence No and Date	0211002882/17/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	64 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00002828AM23
RA File Number	07AX04000777 AM23
Licence No and Date	0711005119/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	65 / NC/2/MEET/Apr/202425/1
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Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00009123AM24
RA File Number	04AX04000460 AM23
Licence No and Date	0411003877/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00002892AM23
RA File Number	52AX04001627 AM23
Licence No and Date	5211003154/01/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	67 / NC/2/MEET/Apr/202425/1
Case Status	Case Rejected
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00003207AM23
RA File Number	07AX04000882 AM23
Licence No and Date	0711005276/19/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.04.2023 followed by reminders on 21.04.2023, 06.05.2023, 26.05.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore,	

Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC.

The case stands **rejected**.

Case No.	68 / NC/2/MEET/Apr/202425/1
Case Status	Case Rejected
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00003408AM23
RA File Number	07AX04000937 AM23
Licence No and Date	0711005336/27/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.04.2023 followed by reminders on 21.04.2023, 06.05.2023, 26.05.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	69 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00003534AM23
RA File Number	342404000397 AM20
Licence No and Date	3411002865/04/10/2022
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	70 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	REY PACKAGING
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00003581AM23
RA File Number	52AX04001660 AM23
Licence No and Date	5211003394/07/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	TVASTAR STEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00003674AM23
RA File Number	30AX04000297 AM23
Licence No and Date	3011002672/12/10/2022
Norms Committee Decision:	
Case referred for the comments of DPIIT	

Case No.	72 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00008107AM24
RA File Number	08AX04001122 AM23
Licence No and Date	0811006237/12/10/2022
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	73 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00008108AM24
RA File Number	08AX04001121 AM23
Licence No and Date	0811006238/12/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	74 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00003819AM23
RA File Number	08AX04001081 AM23
Licence No and Date	0811006285/18/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	75 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	DIVINE TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00003828AM23
RA File Number	08AX04001055 AM23

Licence No and Date	0811006290/19/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	76 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	BHUJ POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004371AM23
RA File Number	05AX04002363 AM23
Licence No and Date	0511015834/15/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 14.05.2024, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY
1	EXTENSION (ARTICLE MADE OF IRON OR STEEL)	240000.00 KGS	HOT-ROLLED SEAMLESS TUBES AND PIPES OF IRON OR STEEL	1.02KG/KG OF THE NET WEIGHT OF HOT ROLLED SEAMLESS TUBES AND PIPES OF GRADE 1045#45 IN THE EXPORT PRODUCT.
2	LEAD (ARTICLE MADE OF IRON OR STEEL)	240000.00 KGS	HOT-ROLLED SEAMLESS TUBES AND PIPES OF IRON OR STEEL	1.03KG/KG OF THE NET WEIGHT OF HOT ROLLED SEAMLESS TUBES AND PIPES OF GRADE 1045#45 IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	77 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	VIDYA WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004466AM23
RA File Number	34AX04000712 AM23
Licence No and Date	3411003020/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	78 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004541AM23
RA File Number	08AX04001372 AM23
Licence No and Date	0811006522/22/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	79 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00009158AM24
RA File Number	04AX04000745 AM23
Licence No and Date	0411004489/22/11/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	80 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004569AM23
RA File Number	07AX04001255 AM23
Licence No and Date	0711005766/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	81 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004585AM23
RA File Number	08AX04001430 AM23
Licence No and Date	0811006533/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	82 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004586AM23
RA File Number	08AX04001422 AM23

Licence No and Date	0811006534/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	83 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	DC AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004737AM23
RA File Number	07AX04001243 AM23
Licence No and Date	0711005840/01/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	84 / NC/2/MEET/Apr/202425/1										
Case Status	Case Approved										
Party Name	SHARDA MOTOR INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024										
HQ File Number	HQRNORM APPLY 00007417AM24										
RA File Number	NA										
Licence No and Date	0511016113/01/12/2022										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 20.05.2024, as under:											
<table><tr><th>Sl No</th><th>Item of Export</th><th>Quantity</th><th>Item of Import</th><th>Quantity</th></tr><tr><td>1</td><td>SILENCER, EXHAUST WITH CATALYST ROUGE MUFFLER</td><td>10788 Nos</td><td>CATALYST ROUGE MUFFLER (21-20-400-0093)</td><td>NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.</td></tr></table>		Sl No	Item of Export	Quantity	Item of Import	Quantity	1	SILENCER, EXHAUST WITH CATALYST ROUGE MUFFLER	10788 Nos	CATALYST ROUGE MUFFLER (21-20-400-0093)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
Sl No	Item of Export	Quantity	Item of Import	Quantity							
1	SILENCER, EXHAUST WITH CATALYST ROUGE MUFFLER	10788 Nos	CATALYST ROUGE MUFFLER (21-20-400-0093)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.							

Note: The catalyst rouge muffler (21-20-400-0093) is an integral part of the silencer, and exhaust, which has to be exported with the complete assembly of the silencer and exhaust.

RA concerned may take suitable consequential action accordingly.

Case No.	85 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	AURA INDUSTRIAL EQUIPMENT AND PROJECTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004973AM23
RA File Number	04AX04000798 AM23
Licence No and Date	0411004605/13/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	86 / NC/2/MEET/Apr/202425/1			
Case Status	Case Approved			
Party Name	MAYUR INDUSTRIES			
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024			
HQ File Number	HQRNORM APPLY 00005068AM23			
RA File Number	05AX04002780 AM23			
Licence No and Date	0511016437/19/12/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 14.05.2024, as under:				
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	LINEAR DAMPER (LD) COIL (MADE OF PRE-PAINTED GALVANIZED IRON (PPGI)	48804.00 KGS	PPGI COILS, THICKNESS: 0.45MM, WIDTH: 1200 MM, GRADE: DX51D+Z.	1.18KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT.

	COIL),WIDTH FROM 30 MM TO 45 MM, LENGTH: 560962 MTRS			
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Note: The grade and thickness of the imported PPGI coils should be matched with the grade and thickness of the LD coils.

RA concerned may take suitable consequential action accordingly.

Case No.	87 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	HONYLITE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00005444AM23
RA File Number	05AX04002892 AM23
Licence No and Date	0511016637/30/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 14.05.2024, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	ALUMINIUM HONEYCOMB PANEL	20000.00 KGS	ALUMINIUM HONEYCOMB BLOCK	Wastage @16.67% ON THE NET WEIGHT OF IMPORTED ALUMINIUM HONEYCOMBBLOCK IN THE EXPORT PRODUCT.
2	ALUMINIUM HONEYCOMB CORE	10000.00 KGS	ALUMINIUM HONEYCOMB BLOCK	Wastage @14% ON THE NET WEIGHT OF IMPORTED ALUMINIUM HONEYCOMBBLOCK IN THE EXPORT PRODUCT.

Note: The grade of the aluminium honeycomb block should be matched with the grade of the aluminium honeycomb panel and core to be exported.

RA concerned may take suitable consequential action accordingly.

Case No.	88 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00005514AM23
RA File Number	52AX04001724 AM23
Licence No and Date	5211003893/04/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SEMINOX PIPES AND TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00005716AM23
RA File Number	03AX04005104 AM23
Licence No and Date	0311020699/13/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Difference between the export and import items as both the items are same namely, "Stainless Steel Seamless Pipes and Tubes" II. Manufacturing process with wastage claimed at each stage of manufacturing with justification. The case stands deferred.	

Case No.	90 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SAHAJ SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00005832AM23
RA File Number	08AX04001715 AM23
Licence No and Date	0811007058/19/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	91 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00005869AM23
RA File Number	07AX04001564 AM23
Licence No and Date	0711006249/23/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	92 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00005907AM23
RA File Number	08AX04001763 AM23
Licence No and Date	0811007095/24/01/2023
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	93 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00005916AM23
RA File Number	08AX04001782 AM23
Licence No and Date	0811007106/25/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	94 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00005953AM23
RA File Number	03AX04005308 AM23
Licence No and Date	0311021015/29/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006098AM23
RA File Number	05AX04002425 AM23

Licence No and Date	0511017178/06/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	96 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ERISTON ELECTRICAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006132AM23
RA File Number	34AX04000959 AM23
Licence No and Date	3411003351/07/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	97 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006323AM23
RA File Number	03AX04005528 AM23
Licence No and Date	0311021443/15/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Quantity of export products in nos. also in addition to its weight. The case stands deferred.	

Case No.	98 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006479AM23
RA File Number	05AX04003303 AM23
Licence No and Date	0511017427/21/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	99 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006516AM23
RA File Number	13AX04000310 AM23
Licence No and Date	1311001764/22/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	100 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006592AM23
RA File Number	05AX04003268 AM23
Licence No and Date	0511017495/24/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	101 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00009154AM24
RA File Number	04AX04000990 AM23
Licence No and Date	0411005028/09/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007197AM23
RA File Number	05AX04003581 AM23
Licence No and Date	0511017988/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007249AM23
RA File Number	08AX04002124 AM23
Licence No and Date	0811007718/27/03/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	104 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	NAVEEN JAIN METAL UDYOG
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007292AM23
RA File Number	05AX04003643 AM23
Licence No and Date	0511018081/29/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007340AM23
RA File Number	05AX04003695 AM23
Licence No and Date	0511018114/31/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	MANTRAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000076AM24
RA File Number	56AX04000410 AM23

Licence No and Date	5611001709/10/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	POLYNOVA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000099AM24
RA File Number	03AX04006377 AM23
Licence No and Date	0311022719/11/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 15.05.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	108 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000106AM24
RA File Number	02AX04000727 AM23
Licence No and Date	0211004181/11/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000155AM24
RA File Number	52AX04000004 AM24
Licence No and Date	5211004558/12/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000178AM24
RA File Number	13AX04000006 AM24
Licence No and Date	1311001886/13/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the percentage of silver and tungsten in the export of item no. 1 and also the percentage of silver, tungsten, and cobalt in item no.2? II. In the ingenious input column of appendix 4e, tungsten powder, and tungsten carbide powder will be procured indigenously. What is the purity of tungsten powder and also what is the percentage of tungsten and cobalt in tungsten carbide powder for the purpose of material balancing? III. Detailed technical notes on the manufacturing process including the relevant flow sheet. IV. Starting from the specification of the export product, basic calculation as to how the raw material proposed for import has been arrived at, including the net weight of contacts to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

The case stands deferred.

Case No.	111 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000225AM24
RA File Number	03AX04000131 AM24
Licence No and Date	0311022839/17/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000294AM24
RA File Number	08AX04000050 AM24
Licence No and Date	0811007917/19/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000347AM24
RA File Number	34AX04000045 AM24

Licence No and Date	3411003613/21/04/2023																														
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/96/2019-TSW dated 07.11.2023, as under: I. Description quantities and net weight of export items may be specified as under: <table border="1"> <thead> <tr> <th rowspan="2">Sl.No.</th> <th rowspan="2">ARTICLES OF ALUMINIUM MADE FROM ALUMINIUM ALLOY PLATE OF GRADE No. 6082 T6, namely</th> <th>Quantity</th> <th>Net Weight</th> </tr> <tr> <th>(In Nos.)</th> <th>(Kgs.)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>FLANSCHSCHEIBE (Part No. 936822)</td> <td>720</td> <td>12647</td> </tr> <tr> <td>2</td> <td>FLANSCHSCHEIBE (Part No. 930688)</td> <td>504</td> <td>8834</td> </tr> <tr> <td>3</td> <td>DECKEL (Part No. 939797)</td> <td>594</td> <td>7000</td> </tr> <tr> <td>4</td> <td>DECKEL (Part No. 939797)</td> <td>162</td> <td>1879</td> </tr> <tr> <td>5</td> <td>DECKEL (Part No. 936822)</td> <td>8</td> <td>41</td> </tr> <tr> <td colspan="3">Total weight</td> <td>30401 kgs.</td> </tr> </tbody> </table> II. Import item at Sl.No.1 (Aluminium Alloy Plates) shall be of relevant grade and thickness as contained/utilized in export items and its quantity may be allowed as 40182 Kgs as 1.32 Kgs/Kg content in the export item after taking 33% recovery from the scrap. RA concerned may take suitable consequential action accordingly.		Sl.No.	ARTICLES OF ALUMINIUM MADE FROM ALUMINIUM ALLOY PLATE OF GRADE No. 6082 T6, namely	Quantity	Net Weight	(In Nos.)	(Kgs.)	1	FLANSCHSCHEIBE (Part No. 936822)	720	12647	2	FLANSCHSCHEIBE (Part No. 930688)	504	8834	3	DECKEL (Part No. 939797)	594	7000	4	DECKEL (Part No. 939797)	162	1879	5	DECKEL (Part No. 936822)	8	41	Total weight			30401 kgs.
Sl.No.	ARTICLES OF ALUMINIUM MADE FROM ALUMINIUM ALLOY PLATE OF GRADE No. 6082 T6, namely			Quantity	Net Weight																										
		(In Nos.)	(Kgs.)																												
1	FLANSCHSCHEIBE (Part No. 936822)	720	12647																												
2	FLANSCHSCHEIBE (Part No. 930688)	504	8834																												
3	DECKEL (Part No. 939797)	594	7000																												
4	DECKEL (Part No. 939797)	162	1879																												
5	DECKEL (Part No. 936822)	8	41																												
Total weight			30401 kgs.																												

Case No.	114 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024

and Date	
HQ File Number	HQRNORM APPLY 00000673AM24
RA File Number	13AX04000030 AM24
Licence No and Date	1311001929/08/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000701AM24
RA File Number	07AX04000157 AM24
Licence No and Date	0711007510/09/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Application on ANF 4A is required.	
The case stands deferred.	

Case No.	116 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000705AM24
RA File Number	34AX04000094 AM24
Licence No and Date	3411003695/09/05/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	117 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000784AM24
RA File Number	52AX04000033 AM24
Licence No and Date	5211004760/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000795AM24
RA File Number	05AX04000034 AM24
Licence No and Date	0511018797/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SEETHA TECHNOLOGIES,
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000863AM24
RA File Number	04AX04000086 AM24

Licence No and Date	0411005411/16/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000878AM24
RA File Number	03AX04000389 AM24
Licence No and Date	0311023626/16/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00001022AM24
RA File Number	52AX04000044 AM24
Licence No and Date	5211004793/22/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024

and Date	
HQ File Number	HQRNORM APPLY 00001025AM24
RA File Number	52AX04000043 AM24
Licence No and Date	5211004794/22/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00001094AM24
RA File Number	08AX04000342 AM24
Licence No and Date	0811008278/25/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00001116AM24
RA File Number	05AX04000384 AM24
Licence No and Date	0511018910/25/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/2/MEET/Apr/202425/1
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Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00007975AM24
RA File Number	02AX04000134 AM24
Licence No and Date	0211004521/02/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM REVIW00000644AM25
RA File Number	05AX04000593 AM24
Licence No and Date	0511019192/05/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	LAKSHMI TRANSFORMERS & ELECTRICALS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00001332AM24
RA File Number	06AX04000079 AM24
Licence No and Date	0611002063/06/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00001480AM24
RA File Number	05AX04000364 AM24
Licence No and Date	0511019285/12/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00001566AM24
RA File Number	03AX04000136 AM24
Licence No and Date	0311024510/13/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00002073AM24
RA File Number	03AX04001243 AM24
Licence No and Date	0311024773/22/06/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	131 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	V STAINLESS LLP
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00002517AM24
RA File Number	03AX04001222 AM24
Licence No and Date	0311024886/26/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. As per the application summary on Bo portal, the export item at Sl.No 1 is cold rolled stainless strips, coils, sheets, and thickness up to 3.00mm grade 410s. However, against export import item is stainless steel cold rolled coils, thickness less than 3.00mm grade 410s. Submit complete justification on import and export items and the thickness of the coils, strips, and sheets as per the bill of entry and the thickness of the export product as per shipping bills. Also, a copy of the bill of entry and shipping bills. II. The wastage in the application summary, as per the quantity of import and export items is 7.5% and 20% on the net content of the export. However, in appendix 4e, the wastage is 0.75% and 200%. Submit a revised appendix 4e with actual wastage on a net content basis. The case stands deferred.	

Case No.	132 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00002536AM24
RA File Number	08AX04000513 AM24
Licence No and	0811008520/26/06/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004324AM24
RA File Number	03AX04001406 AM24
Licence No and Date	0311025278/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	RECMET ALLOYS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004336AM24
RA File Number	02AX04000208 AM24
Licence No and Date	0211004737/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	Vivanta International
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024

HQ File Number	HQRNORM APPLY 00004346AM24
RA File Number	52AX04000099 AM24
Licence No and Date	5211005136/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	RECMET ALLOYS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004350AM24
RA File Number	02AX04000211 AM24
Licence No and Date	0211004742/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004359AM24
RA File Number	05AX04000973 AM24
Licence No and Date	0511019730/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred

Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004360AM24
RA File Number	05AX04000971 AM24
Licence No and Date	0511019731/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	RECMET ALLOYS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004379AM24
RA File Number	02AX04000209 AM24
Licence No and Date	0211004750/12/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	LAKSHMI TRANSFORMERS & ELECTRICALS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004608AM24
RA File Number	06AX04000135 AM24
Licence No and Date	0611002137/24/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004620AM24
RA File Number	03AX04001573 AM24
Licence No and Date	0311025714/25/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004822AM24
RA File Number	03AX04001888 AM24
Licence No and Date	0311025994/03/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004914AM24
RA File Number	34AX04000371 AM24
Licence No and Date	3411003992/08/08/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	144 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004927AM24
RA File Number	07AX04000712 AM24
Licence No and Date	0711008913/08/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004964AM24
RA File Number	05AX04001318 AM24
Licence No and Date	0511020331/09/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	REY PACKAGING
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004980AM24
RA File Number	52AX04000134 AM24

Licence No and Date	5211005411/10/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SATKAR FORGE
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00005339AM24
RA File Number	24AX04000212 AM24
Licence No and Date	2411002704/31/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	SAMVARDHANA MOTHERSON ADSYS TECH LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00005414AM24
RA File Number	05AX04001575 AM24
Licence No and Date	0511020745/04/09/2023
Norms Committee Decision:	
Sh. Brajesh Chhabra from SAMVARDHANA MOTHERSON ADSYS TECH LIMITED attended the personal hearing dated 18.04.2024 and explained their case in detail. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 13.05.2024, as under: I. All imports are components. It may be allowed as per GN4. RA concerned may take suitable consequential action accordingly.	

Case No.	149 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006079AM24
RA File Number	13AX04000204 AM24
Licence No and Date	1311002248/06/10/2023
Norms Committee Decision: The Case has been deferred for further examination. The case stands deferred.	

Case No.	150 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	PMEA SOLAR SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006632AM24
RA File Number	03AX04003299 AM24
Licence No and Date	0311028486/04/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/41/2023-TSW dated 25.04.2024, as under: I. Quantity of import item at SI.No.1 may be allowed as 4000 MT as 1.03 Kgs/Kg content in the export item at SI.No.1 as claimed by the firm. II. Quantity of import item at SI.No.2 may be allowed as 3600 MT as 1.03 Kgs/Kg content in the export item at SI No.2 as claimed by the firm. III. Quantity of import item at SI.No.3 may be allowed as 400 MT as 1.03 Kgs/Kg content in the export item at SI.No.3 as claimed by the firm. IV. Quantity of import item at SI.No.4 may be allowed as 2000 MT as 1.03 Kgs/Kg content in the export item at SI No.4 as claimed by the firm.	

RA concerned may take suitable consequential action accordingly.

Case No.	151 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006674AM24
RA File Number	03AX04003471 AM24
Licence No and Date	0311028524/07/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006815AM24
RA File Number	07AX04001240 AM24
Licence No and Date	0711009680/11/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	VRUNDA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006830AM24

RA File Number	03AX04003486 AM24
Licence No and Date	0311028704/14/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Please clarify the difference in export and import items and justification for the wastage claimed, Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	154 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007374AM24
RA File Number	05AX04002758 AM24
Licence No and Date	0511022632/13/12/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007380AM24
RA File Number	07AX04001451 AM24
Licence No and	0711009940/13/12/2023

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/88/2020-TSW dated 01.05.2024, as under: I. Quantity of import item at SI.No.1 may be allowed as applied for i.e. 291789 Kgs as 1.01 Kgs/Kg content in the export item. II. Quantity of import items at SI.No.2 & 3 may be allowed as applied for i.e. 227704.5 Sq.meters & 22906.8 Sq.meters respectively as 1.01 Sq.meters/Sq. meter content in the export item. III. Quantity of import item at SI.No.4 may be allowed up to 2% of FOB value. RA concerned may take suitable consequential action accordingly.	

Case No.	156 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007381AM24
RA File Number	07AX04001452 AM24
Licence No and Date	0711009941/13/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/88/2020-TSW dated 01.05.2024, as under: I. Quantity of import item at SI.No.1 may be allowed as applied for i.e. 135744 Kgs as 1.01 Kgs/Kg content in the export item. II. Quantity of import items at SI.No.2 & 3 may be allowed as applied for i.e. 96955.152 Sq.meters & 10180.8 Sq.meters respectively as 1.01 Sq.meters/Sq.meters content in the export item. III. Quantity of import item at SI.No.4 may be allowed up to 2% of FOB value of exports. RA concerned may take suitable consequential action accordingly.	

Case No.	157 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007472AM24
RA File Number	04AX04000668 AM24
Licence No and Date	0411006585/19/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/9/2023-TSW dated 29.04.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	158 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	OASIS CONNECTIVITY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007552AM24
RA File Number	05AX04003005 AM24
Licence No and Date	0511022865/22/12/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	159 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007591AM24
RA File Number	03AX04004339 AM24
Licence No and Date	0311029672/27/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 25.04.2024, as under: I. Quantity of export item at SI No.1 may also be specified as 2450 Nos. in addition to its weight. II. Import item at SI.No.1 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 90.8 MT as 1.60 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	160 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	JAMMU PIGMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007826AM24
RA File Number	13AX04000285 AM24
Licence No and Date	1311002481/09/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	161 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007835AM24
RA File Number	02AX04000593 AM24

Licence No and Date	0211005703/09/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/38/2023-TSW dated 09.04.2024, as under: I. Quantity of import item Carbon steel Seamless Mother pipe (Hot Finished) at SI.No.1 maybe allowed as 1.10 kg/kg. Content in export item. Note: The committee decided to add these conditions as under. I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. RA concerned may take suitable consequential action accordingly.	

Case No.	162 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007853AM24
RA File Number	52AX04000305 AM24
Licence No and Date	5211007004/10/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	163 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007854AM24
RA File Number	52AX04000285 AM24
Licence No and Date	5211007005/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007870AM24
RA File Number	03AX04004578 AM24
Licence No and Date	0311030082/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007875AM24
RA File Number	13AX04000293 AM24
Licence No and Date	1311002489/10/01/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	166 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	TRANSFIX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007882AM24
RA File Number	31AX04000268 AM24
Licence No and Date	3111002969/11/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/52/2024-TSW dated 09.04.2024, as under: I. Quantity of import item at SI No. 1 may be allowed as 2371257 Mtrs. as 1.02 Mtrs. /Mtr. content in the export item at SI.No.1. II. Quantity of import item at SI No. 2 may be allowed as 3408490 Mtrs. as 1.02 Mtrs. /Mtr. content in the export item at SI.No.2. III. Quantity of import item at SI No. 3 may be allowed as 3157318 Mtrs. as 1.02 Mtrs. /Mtr content in the export item at SI.No.3. RA concerned may take suitable consequential action accordingly.	

Case No.	167 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	VIKARSH NANO TECHNOLOGY AND ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007895AM24
RA File Number	31AX04000276 AM24
Licence No and	3111002975/11/01/2024

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 13.05.2024, as under: I. The firm may be allowed to import Nano Crystalline Alloy Ribbon as raw material for the manufacturing of export product Nano Crystalline Core with 3% wastage on net content basis. RA concerned may take suitable consequential action accordingly.	

Case No.	168 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007904AM24
RA File Number	05AX04003181 AM24
Licence No and Date	0511023205/11/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	169 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007915AM24
RA File Number	03AX04004593 AM24
Licence No and Date	0311030119/11/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007931AM24
RA File Number	05AX04003187 AM24
Licence No and Date	0511023227/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	TITAGARH RAIL SYSTEMS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007936AM24
RA File Number	02AX04000592 AM24
Licence No and Date	0211005735/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	CHANDRA ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007937AM24
RA File Number	05AX04003139 AM24
Licence No and Date	0511023228/12/01/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	173 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	MOTILAL DISHED-ENDS WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007968AM24
RA File Number	03AX04004692 AM24
Licence No and Date	0311030178/15/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Process flow chart and wastage at each stage of operation. II. Drawings of the initial raw material and also drawing of the final product. III. Details of the process involved for manufacturing of the final product. The case stands deferred.	

Case No.	174 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008016AM24
RA File Number	31AX04000285 AM24
Licence No and Date	3111003006/17/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 14.05.2024, as under:	

Note: The written recommendation as given by (MHI) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	175 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008038AM24
RA File Number	04AX04000909 AM24
Licence No and Date	0411006735/18/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008166AM24
RA File Number	03AX04004880 AM24
Licence No and Date	0311030463/25/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/2/MEET/Apr/202425/1
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Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008182AM24
RA File Number	03AX04004872 AM24
Licence No and Date	0311030482/29/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculation for the quantities of import items supported by the cross sectional diagram of the export products. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	178 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008183AM24
RA File Number	03AX04004930 AM24
Licence No and Date	0311030483/29/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 18.04.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the	

applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	179 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008213AM24
RA File Number	04AX04000968 AM24
Licence No and Date	0411006798/30/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008244AM24
RA File Number	08AX04001952 AM24
Licence No and Date	0811010620/31/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024

and Date	
HQ File Number	HQRNORM APPLY 00008250AM24
RA File Number	04AX04000969 AM24
Licence No and Date	0411006804/31/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	JAMMU PIGMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008269AM24
RA File Number	13AX04000318 AM24
Licence No and Date	1311002542/01/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008281AM24
RA File Number	03AX04004938 AM24
Licence No and Date	0311030609/01/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. What is the chemical composition of Aluminum Vanadium Alloy? Submit a copy of buyer documents that could establish the chemical composition.	

- II. What is the reason for asking for both Vanadium Pentoxide 14000 Kgs and 6000 Kgs Vanadium Trioxide for the export of 10000 Kgs of Aluminum Vanadium Alloy?
- III. Process flow chart and wastage at each stage of operation of the imported raw material.
- IV. As per Appendix 4E, the Indigenous Inputs table indicates NIL input. However, Aluminum is required for the production of Alloy. What is the source of Aluminum? Will it be possible to get an Aluminum percentage from the imported inputs for manufacturing of export products? Submit the Chemical Composition of the imported inputs. If no, submit the revised Appendix 4E.
- V. The Imported input also indicates NIL wastage of Vanadium Pentoxide and Vanadium Trioxide. Submit a detailed statement that could establish NIL wastage of the imported inputs.
- VI. Submit a point wise reply to the above inquiries.

The case stands deferred.

Case No.	184 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008282AM24
RA File Number	03AX04004955 AM24
Licence No and Date	0311030610/01/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. What is the percentage of aluminium and other constituents in the homogenized aluminium alloy billets? Submit a test report of the export product.
- II. What is the process for manufacturing homogenized aluminium alloy billets and the wastage of aluminum at each operation stage?
- III. What is the recovery of aluminum from aluminum dross?
- IV. What is the percentage of aluminium content in the imported untreated aluminium alloy billets?
- V. As per appendix 4e, wastage is nil. It means there is no manufacturing activity involved, which is not covered under advance authorization scheme. Justify the statement.
- VI. Submit the cross-section and length of the imported untreated aluminium alloy billets and also cross-section and length of the exported homogenized aluminium alloy billets.

The case stands deferred.

Case No.	185 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	BHUJ POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008296AM24
RA File Number	05AX04003421 AM24
Licence No and Date	0511023612/02/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008453AM24
RA File Number	05AX04003584 AM24
Licence No and Date	0511023860/09/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	OASIS CONNECTIVITY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008456AM24
RA File Number	05AX04003542 AM24

Licence No and Date	0511023864/09/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	M S N EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008474AM24
RA File Number	04AX04000990 AM24
Licence No and Date	0411006889/09/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008503AM24
RA File Number	02AX04000664 AM24
Licence No and Date	0211005932/12/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ALUMAYER INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024

and Date	
HQ File Number	HQRNORM APPLY 00008527AM24
RA File Number	03AX04005086 AM24
Licence No and Date	0311031125/13/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	AAMOR INOX LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008548AM24
RA File Number	05AX04003568 AM24
Licence No and Date	0511023935/13/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008555AM24
RA File Number	05AX04003512 AM24
Licence No and Date	0511023948/13/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/2/MEET/Apr/202425/1
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Case Status	Case Deferred
Party Name	MADURA INDUSTRIAL TEXTILES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008582AM24
RA File Number	03AX04005231 AM24
Licence No and Date	0311031229/15/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Process flow chart and wastage at each stage of operation. II. Drawing of the coupling with complete dimensions. III. MTC of the imported material for coupling. The case stands deferred.	

Case No.	194 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008593AM24
RA File Number	03AX04005261 AM24
Licence No and Date	0311031243/15/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Process flow chart and wastage at each stage of operation. II. Drawing of the coupling with complete dimensions. III. MTC of the imported material for coupling. The case stands deferred.	

Case No.	195 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008606AM24
RA File Number	05AX04003578 AM24
Licence No and Date	0511023994/16/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	AADISHAKTI GREEN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008633AM24
RA File Number	05AX04003648 AM24
Licence No and Date	0511024023/19/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008634AM24
RA File Number	05AX04003591 AM24
Licence No and Date	0511024024/19/02/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	198 / NC/2/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000327AM25
RA File Number	05AX04000167 AM25
Licence No and Date	0511025067/19/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/33/2020-TSW dated 06.05.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	199 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000448AM25
RA File Number	03AX04000315 AM25
Licence No and Date	0311033393/26/04/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	200 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000452AM25
RA File Number	02AX04000042 AM25
Licence No and Date	0211006453/26/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	201 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	MEHTA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000453AM25
RA File Number	03AX04005710 AM24
Licence No and Date	0311033399/26/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	202 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000469AM25
RA File Number	13AX04000024 AM25
Licence No and Date	1311002967/29/04/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	203 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000473AM25
RA File Number	03AX04000431 AM25
Licence No and Date	0311033450/29/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	204 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000481AM25
RA File Number	03AX04000477 AM25
Licence No and Date	0311033454/29/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	205 / NC/2/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 1 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000491AM25
RA File Number	03AX04000464 AM25

Licence No and Date	0311033476/30/04/2024
Norms Committee Decision: Case deferred for the comments of TE.	